



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LXI |

WEDNESDAY, APRIL 8, 2020/ CAITRA 19, 1942

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 8th April, 2020.

GUJARAT ORDINANCE NO. 1 OF 2020.

AN ORDINANCE

*further to amend the laws relating to salaries and allowances of
Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly
and of Ministers and Leader of the Opposition.*

WHEREAS the Legislative Assembly of the State of Gujarat is not
in session;

AND WHEREAS the Governor of Gujarat is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition;

NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely :-

1. Short title and commencement.- (1) This Ordinance may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. Guj. II of 1960, Guj. III of 1960, Guj. VI of 1960 and Guj. 16 of 1979 to be temporarily amended.- During the period of operation of this Ordinance, the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 shall have effect subject to the amendments specified in sections 3 to 6.

Guj. II of
1960.
Guj. III of
1960.
Guj. VI of
1960.
Guj. 16 of
1979.

3. Amendment of section 3 of Guj. II of 1960.- In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 3, after sub-section (1), the following sub-section shall be inserted, namely :-

Guj. II of
1960.

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to each Member 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

4. Amendment of sections 3 and 10 of Guj. III of 1960.- In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960,-

Guj. III of 1960.

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

(ii) in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

5. Amendment of sections 3 and 6 of Guj. VI of 1960.- In the Gujarat Ministers' Salaries and Allowances Act, 1960,-

Guj. VI of 1960.

(i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

(ii) in section 6, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020 .”.

**Guj. 16
of 1979.**

6. *Amendment of section 3 of Guj. 16 of 1979.*- In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 3, after sub-section (1), the following sub-section shall be inserted, namely :-

“(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Leader of the Opposition 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.”.

STATEMENT

Members of the Legislative Assembly, Speaker and Deputy Speaker, Ministers of the State and the Leader of the Opposition draw their salaries and allowances in accordance with the provisions contained in the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960; Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960; Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salaries and Allowances Act, 1979 respectively.

The world as a whole is battling an outbreak of a Coronavirus called COVID-19, which has claimed thousands of lives and infected lacs of human beings around the world and India is no exception. The State of Gujarat is also reeling from the COVID-19 crisis and one cannot say with any certainty as to how long it will last. The State Government is making all out efforts and has also employed all its resources to combat the Coronavirus.

Many MLAs and Dignitaries have offered to help financially to the State Government in their individual capacity, but to have a uniform policy in this regard, the State Government has decided to reduce the basic salary of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition to the extent of 30 per cent for a period of twelve months commencing from 1st April, 2020 and to utilize the saved money to fight against the challenge posed by Coronavirus outbreak.

As the Gujarat Legislative Assembly is not in Session, this Ordinance is promulgated to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition to achieve the aforesaid object.

Gandhinagar.
Dated the 8th April, 2020.

ACHARYA DEVVRAT,
Governor of Gujarat.

By order and in the name of the Governor of Gujarat,

C. J. GOTHI,
Secretary to Government.
